NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 27/ND/08 CA. NO.

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE COMPANY: Sh. Vinod Gupta V/s. M/s. Standard Watch Co. Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
3. Mr 3. Mr 4. M	HNT244 C	INGOL, Adr INGOL, Adr IAUD MARY, Adr	Petitioner	Marsing
Mr. V Mr. Pu Mr. Pu	ayan Koy asudha Su shkas Taim shtu Kapu	Gaunai Adu 7 n. Adu mi Adu	Repondents.	A

Mr. s. L. Supta

Respondent

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Common Order

Ld. Counsel for the respondents has addressed her arguments in CA 470/2009.

2. Mr. Rajesh Tyagi, Ld. Counsel for the petitioner concedes that he is not prepared with the arguments. It appears that the main resistance by the petitioner to the execution of the consent order is an alleged demand raised by the Income Tax Department. However, no such resistance or notice of demand has been pointed out by the ld. Counsel. It would also be pertinent to know whether the demand had been raised before the last consent order was passed in February,2012.

3. Be listed on 28.09.2016.

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(Ina Malhotra) Member Judicial

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